GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA UNSTARRED QUESTION NO. 1071

TO BE ANSWERED ON FRIDAY, THE 25th JULY, 2025

Reservation for SCs/STs

†1071. Smt. Sanjna Jatav:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any provision of reservation for Scheduled Castes and Scheduled Tribes in the Rajya Sabha and the Legislative Councils of various States:
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to provide reservation to the said categories in Rajya Sabha and Legislative Assemblies; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a) No.
- (b) Does not arise.

- (c) Article 80 of the Constitution inter-alia, provides that the representatives of each State in the Council of States shall be elected by the elected members of the Legislative Assembly of the State in accordance with the system of proportional representation by means of the single transferable vote. This implies that votes are first allocated to the most preferred candidate and then to next preferred candidate and so on, so this system can't accommodate the principle of reserving a certain number of seats for a particular group. Further, article 171 of the Constitution which provides for composition of and election of Members to the Legislative Councils in various States, does not provide reservation of Scheduled Castes and Scheduled Tribes in the Legislative Councils. Moreover, even articles 330 and 332 of the Constitution which provide for reservation of seats for the SCs and STs in the House of People and the State Legislative Assemblies respectively, do not provide for reservation of seats for Scheduled Castes/Scheduled Tribes in the Council of States or Legislative Councils of various states.
- (d) There is no proposal to provide reservation for Scheduled Castes and Scheduled Tribes in the Rajya Sabha. As regards the position of reservation to the said categories in the Legislative Assemblies is concerned, the same is provided under article 332 of the Constitution.
- (e) Does not arise.
